

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 242/TT/2021

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: ± 800 kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #1: Raigarh - Pugalur 6000 MW HVDC System” in the Southern Regional grid.
- Petitioner** : PowerGrid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 23 others

Petition No. 243/TT/2021

- Subject** : Petition for transmission tariff from COD to 31.3.2024 for Asset-1: Pugalur HVDC station–Edayarpalayam (TANTRANSCO) 400 kV (Quad) D/C transmission line along with associated bays at Pugalur HVDC Station & Edayarpalayam (TANTRANSCO) - Udumalpet 400 kV (Quad) D/C transmission line along with associated bays at Udumalpet S/S (Pugalur HVDC– Edayarpalayam line and Edayarpalayam – Udumalpet line are bypassed at Edayarpalayam Sub-station to make Pugalur HVDC – Udumalpet line as an interim arrangement) and Asset-2: Pugalur (HVDC Station) – Thiruvallam 400 kV (Quad) D/C Transmission line along with associated bays and equipments at both ends and 2 nos. 80 MVAR line Reactors at Pugalur (HVDC Station) & 2 nos. 63 MVAR line reactors at Thiruvallam (existing 63 MVAR Bus reactor at Thiruvallam shall be utilized as line reactor in one circuit and second circuit shall have new 63 MVAR Line Reactor) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #2 AC System strengthening at Pugalur end” in the Southern Regional Grid.
- Petitioner** : Power Grid Corporation of India Limited



Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 17 others

Petition No. 685/TT/2020

Subject : Petition for transmission tariff from anticipated COD to 31.3.2024 for ± 800 kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #1: Raigarh - Pugalur 6000 MW HVDC System” in the Southern Regional grid.

Petitioner : Power Grid Corporation of India Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 23 others

Petition No. 693/TT/2020

Subject : Petition for transmission tariff from anticipated COD to 31.3.2024 for a) 400 kV Pugalur (HVDC Station) - Pugalur (Existing) (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) and Pugalur (Existing) Sub-station and b) 400 kV Pugalur (HVDC Station) – Arasur (Quad) D/C Transmission line along with associated bays at Pugalur (HVDC Station) and Arasur Station under “HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme-2 AC System Strengthening at Pugalur end” in the Southern Regional grid.

Petitioner : Power Grid Corporation of India Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and 17 others



Petition No. 172/TT/2021

- Subject** : Petition for determination of transmission tariff from anticipated COD to 31.3.2024 for 5 no. of assets under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #3: Pugalur-Trichur 2000MW VSC based HVDC System”
- Petitioner** : PowerGrid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 17 others

Petition No. 173/TT/2021

- Subject** : Petition for transmission tariff from anticipated COD to 31.3.2024 for Asset-1: ± 800 kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: ± 800 kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)-Scheme #1: Raigarh - Pugalur 6000MW HVDC System” in the Southern Regional grid.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 23 others
- Date of Hearing** : 25.11.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- For Petitioner** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Aditya H. Dubey, Advocate, PGCIL
Shri S.S Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A.K. Verma, PGCIL



For Respondents

Shri Prabhas Bajaj, Advocate, KSEBL
Shri S. Vallinyagam, Advocate, TANGEDCO
Dr. R. Kathivaran, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO
Shri Anindya Khare, MPPMCL

Record of Proceedings

Cases were called out together for virtual hearing.

2. The assets put into commercial operation under HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) are covered in above six petitions with several inter-linked issues having financial implications on one another and, hence, all these six petitions were taken up and heard together.
3. Learned counsel for the Petitioner prayed to allow filing of Auditor Certificates and additional information in Petition Nos. 685/TT/2020, 693/TT/2020 and 172/TT/2021 based on the replies received from the Respondents in these cases. She also prayed for time to file rejoinders to the replies received in the six petitions.
4. Learned counsel for TANGEDCO prayed for time to file replies to the Petition Nos. 172/TT/2021 and 173/TT/2021.
5. Upon hearing the learned counsels of the Petitioner and the Respondents in brief on the issues involved, the Commission adjourned the matters and directed the Respondents to file their replies, if any, by 9.12.2021 with an advance copy to the Petitioner and the Petitioner to file its rejoinder(s) and/or additional information including Auditor Certificates, soft copy (in .xlsx format) of tariff forms/ revised tariff forms, etc. by 16.12.2021. The Commission further observed that due date of filing the reply, rejoinder and additional information, etc. should be strictly adhered to and no extension of time shall be granted.
6. The petitions shall be listed for hearing in due course for which a separate notice will be issued to the parties concerned.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

